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Government of India,
Ministry of Finance
(Department of Revenue and Insurance)

New Delhi, the 17th February, 1971.

NOTIFICATION
INCOME-TAX

No.46 (F.No.404/43/71-ITCC): In exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby appoints the Commissioner of Income-tax, Punjab, Jammu and Kashmir and Chandigarh, Patiala to be a Tax Recovery Commissioner.

2. This Notification shall come into force with immediate effect.


(R.D. Saxena)

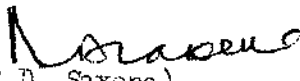
Deputy Secretary to the Govt. of India.

The Manager,
Government of India Press,
New Delhi.

No.46 (F.No.404/43/71-ITCC):

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2. All Addl. Commissioners of Income-tax.
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7. Chief Secretary, Union Territory Chandigarh, Chandigarh.
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(R.D. Saxena)

Deputy Secretary to the Government of India.

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